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pipelines between Vadinar and Kandla a proposal of IOC is under process for first stage clearance.

## Oil Exploration in Cochin High

1840.SHRI KODIKUNNIL SURESH: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have taken steps for exploration of oil drilling in Cochin High; and
  - (b) the progress of oil drilling in Cochin High?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) Yes, Sir.

(b) Exploration activity has been continuing in Cochin High. It has been test drilled by an exploratory well (CH-1-1). However, the results have not been encouraging. Another exploratory, location (CH-2-1). is available. The data of the area is being analysed along with the data of adjoining structures to firm up the exploration priorities.

## Policy on Subsidies

1841. SHRI ANNASAHIB M.K. PATIL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the policy of the Government regarding subsidies to agricultrue, fertilizers, diesel, electricity, water and pesticides etc. and estimates thereof, projections thereof for the next five years, Ministry-wise;
- (b) whether according to the Indian Protocols filed with the WTO, Indian farmers had a negative product Specific subsidy in respect of commodity prices of the order of Rs. 24,442 crore during 1986-87 to 1988-89 and because of restrictions on exports trade farm incomes were reduced by Rs. 24,442 crore;
- (c) if so, number of crops covered for calculating negative subsidy and estimate of the negative subsidy of aggregate agricultural production; and
- (d) the perspective agricultural pricing policy of the Government to safeguard the interest of farmers in liberalisation are-particularly in regard to abolition of agricultural subsidies?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) to (d) Information is being collected and will be laid on the Table of the House.

## **Publication of Government Reports**

1842.SHRI SOMJIBHAI DAMOR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that the private publishers have been publishing the report of

various Government Committees and Commissions and sell them in market at exorbitant price thus making huge profits at the cost of Government works;

- (b) if so, the measures being taken in this regard as the Government spends crores of rupees for the establishment of such Committees/Commissions:
- (c) whether any enquiry has been conducted in this regard in the recent past;
  - (d) if so, the findings thereof; and
  - (e) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) No complaint has been received by the Department of Publication of this Ministry which is the publisher of the Government publications regarding publishing of the reports of various Government Committees and Commissions, in violation of the Copyright Act, 1957.

(b) to (e) Reproduction or publication of the report of any Committees and Commissions appointed by the Government does not constitute an infringement of copyright, if such report has been laid on the Table of the Legislature, unless the reproduction or publication of such report is prohibited by Government.

## Allotment of D.D.A. Flats

1843. SHRI JAI PRAKASH (HARDOI): Will the PRIME MINISTER be pleased to state:

- (a) whether there is proposal to enquire into the arbitrary and discriminatory allotment of DDA flats on 'priority basis' in the five years;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) No, Sir.

(b) and (c) The provisions relating to out of turn allotment of DDA flats have been made with a view to helping genuine and hard cases such as those of physically handicapped persons, war widows, victims of terrorist activities etc. The quota for out of turn allotment is only 2.5% of the flats constructed under each scheme of DDA. These allotments are approved by an Empowered Committee comprising of Minister for Urban Affairs & Employment and Lt. Governor of Delhi. The question of arbitrary or discriminatory allotment of DDA flats, therefore, does not arise.